

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008

GOSWAMI RADHESH LAL
(s)

Petitioner

VERSUS

RADHA BALLABH GOSWAMI & ORS.
(s)
(With interim relief and office report)

Respondent

Date : 01/08/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anurag Singh, Adv.
Mr. Anil Kumar Mishra , Adv.

For Respondent(s)

Ms. Abha R. Sharma , Adv.
Ms. Asha Gopalan Nair , Adv.

UPON hearing the counsel the Court made the following
O R D E R

On 9.4.2014 the learned counsel for the petitioner stated that he has already complied with the terms of the office report. This is reflected in the order itself. However, the office report indicates that the notice has been issued on 23.9.2013. What can be inferred under the circumstances is that the learned counsel for the petitioner has not complied with the terms of the office report to which reference has been made in the order dated 9.4.2014.

The learned counsel has reiterated that he has already complied with the terms of the order as he has already on 4.9.2013 filed the spare copies and the process fee. Office shall verify the position and give a detailed report accordingly. The reasons
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for preparing the office reports that run in contradiction to one
Madhu Grover
Date: 2014.08.05
16:26:22 IST
Reason:

another may also be given.
List again on 4.8.2014.

(M K HANJUR

A)

Registrar

Mg